

1. O.A. No. 216/95

Singh
Ram Kishan and Ors.

... Applicants

Vs.

Union of India and Ors.

... Respondents

2. O.A. No. 217/95

Nav Ratan and Another

... Applicants

Vs.

Union of India and Ors.

... Respondents

3. O.A. No. 218/95

Gautam Panwar and Anr.

... Applicants

Vs.

Union of India and Ors.

... Respondents

OA No. 219/95

4. Kishan Lal and Ors.

... Applicants

Vs.

Union of India and Ors.

... Respondents

5. O.A. No. 220/95

Kanhiya Lal and Ors.

... Applicants

Vs.

Union of India and Ors.

... Respondents

6. O.A. No. 221/95

Mohan Lal

Vs.

... Applicant

Union of India and Ors.

... Respondents

7. O.A. No. 222/95

Tara Chand

... Applicant

Vs.

Union of India and Ors.

... Respondents

8. O.A. No. 223/95

Achal Singh

... Applicant

Vs.

Union of India and Ors.

... Respondents

PRESENT

Mr.S.K.Malik, Counsel for the Applicants.

CORAM :

THE HON'BLE MR.N.K.VERMA, MEMBER (ADMINISTRATIVE)

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BY THE COURT :

Shri S.K.Malik, learned counsel for the applicants has sought a direction in these O.As that the Respondent No.2 may be directed to consider the applicants case on the same basis as has been done in regard to another applicant Shri Vinodi Lal Sharma in O.A.No.159 of 1995 , in which a similar direction was passed by the Division Bench of this Tribunal. The applicants case is that they possesses a qualification of Madhyma (Visharad) which is the requisite qualification for appointment as Dak/Sorting Assistant in the Units under the Respondent No.2. While others. including Shri Vinodi Lal Sharma have been considered for appointment with this qualification , applicants of these OAs have not been given the same benefit.

2. After hearing Shri S.K.Malik the following directions are given :-

- i) The Respondent No.2 shall examine the representation made by the applicants at annexures ,
- ii) Pass an appropriate order thereon after giving due opportunities to the applicants to represent their matter further , and

•3.

iii) This consideration and follow-up action thereon shall be completed within one month.

3. The Applications are disposed of accordingly at the admission stage itself.

SB/-

(N.K.VERMA)
ADMINISTRATIVE TRIBUNAL

प्रमाणित सही प्रतिक्रिया
शनुभाग अधिकारी (न्यायिक)
केन्द्रीय प्रशासनिक अधिकारा
जोधपुर

Part II and III
destroyed
in my presence on 26/12/1995
under the supervision of
Section Officer, as per
order dated 4/9/1995
CLAS

Part II and III destroyed
in my presence on 26/12/1995
under the supervision of
Section Officer, as per
order dated 4/9/1995
CLAS

Section Officer (Record)

Copy of record
Sent to ~~PT~~
with ~~PEPS~~ along with
10 pages 1 to 12
PEPS 1 to 3 record
AD vicle no 31860320
dt 6-6-95
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